

4

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No.689 of 2012
Cuttack, this the 21st day of September, 2012

Alekh Kumar Tarai Applicant
Versus
Union of India & Others Respondents

O R D E R

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER, (ADMN.)
And

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

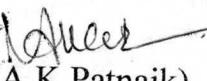
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Applicant is working as EA (Material) Gr.I, Mines and Refinery Complex, NALCO, Damjodi in the District of Koraput. Keeping in view the organizational effectiveness as well as rotation of posts he has been transferred and posted to Traffic Department vide Office Order under Annexure-5 dated 05-09-2012. According to the Applicant his posting to Traffic Department would hamper his chances of promotion in future for which besides making representation under Annexure-7 dated 06-09-2012 he has also taken up his grievance through the General Secretary of the Nalco Mazdoor Sangh with the management seeking cancellation of his transfer and posting vide letter under Annexure-6 dated 06-09-2012. It has been alleged that as nothing has been intimated on such representation to the applicant apprehending his relieve from the present post/department he has approached this Tribunal in the present OA with prayer to quash the order of transfer under Annexure-5 or to direct the Respondents to dispose of the pending representation under Annexures-6&7.

5
Also by way of ad interim measure, he has sought direction to the Respondents not to give effect to the order of transfer under Annexure-5.

2. Having heard the Learned Counsel for the Applicant perused the materials placed on record. We do not find any *prima facie* reason to interfere in the order of transfer on the basis of the apprehension of the applicant that the present transfer and posting may jeopardize his future chances of promotion; especially when such transfer and posting is in the interest of Organizational effectiveness as well as rotation of posts. Hence question of grant of ad interim order does not arise. However, the above observation would not stand on the way of the Respondents to consider and dispose of the pending representations of the applicant at Annexure-6&7, in a well reasoned order at an early date preferably within a period of thirty days from the date of receipt of copy of this order. With the aforesaid observation and direction this OA stands disposed of.

3. Copy of this order along with OA be sent to the Respondents for compliance.


(A.K. Patnaik)
Member(Judicial)


(C.R. Mohapatra)
Member(Admn.)